

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 147 of 2016 &
IA Nos. 316, 317 of 2016**

Dated: 8th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

**Mahanagar Gas Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.
Mr. Trinath Tadakamalla
Mr. Basudeb Biswas
Ms. Mnaisha Singh

Counsel for the Respondent(s) : Ms. Aparna Vohra for R-1

Mr. Ravi Prakash
Mr. Nitish Gupta for R.2

Mr. Sunil K. Jain
Mr. Kaushik Chaudhary
Mr. T.N. Durga Prasad for R.3

ORDER

Issue notice on the appeal as well as on the I.A. No. 316 of 2016 (Appl. for stay). Mr. Nitish Gupta takes notice on behalf of Respondent No.2 and Mr. Sunil K. Jain takes notice on behalf of Respondent No.3 and they seek three weeks time to file reply to

the I.A. Notice be issued to the other Respondents returnable on 12.08.2016. Dasti, in addition, is permitted.

List the matter on **12.08.2016**. In the meantime, learned counsel for the respondents may file reply on or before 29.07.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 05.08.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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